

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.07/(MAH)/2017
IA No.

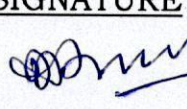
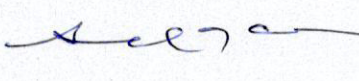
CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2017

NAME OF THE PARTIES: Shri. Rakesh Gandhi
V/s.
M/s. Brand Connect Communications (India) Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	M.S. BHARDWAJ Shri V.P. VERMA	Advocate for Petitioner	
2	Dr S.K. Jain	PLS for R-2 & R-5	

ORDER

C.P. No. 07/241-242/NCLT/MB/MAH/2017

1. Ld. Counsel Mr. M. S. Bhardwaj from the side of the Petitioner. Ld. Counsel Mr. Dr. S.K. Jain for the R-2 are present. Copy of the Petition has been served on R-2, 3 and 4 on 11th and 12th Jan. 2017 and to the Counsel yesterday only.
2. Reply to the Petition is awaited from the side of the Respondents. The Petitioner is seeking ad interim relief in respect of R-1 M/s. Brand Connect Communication (India) Pvt. Ltd. and R-5 M/s. Brand Connect Media Pvt. Ltd.
3. On perusal of the record, it is found that the cases in respect of R-1 and R-5 have already been enlisted for hearing on 15.02.2017.
4. Records of those two Petitions have been called for from the Registry and on perusal it was found that there is an Order of the erstwhile CLB, Mumbai dated

Cont.....on page 2

05.01.2015 pronounced in the case of M/s Brand Connect Media Pvt. Ltd. (R-5 of this Petition).

5. Likewise an order has been passed by erstwhile CLB, Mumbai. Order dated 29.12.14 in respect of M/s. Brand Connect Communication (India) Pvt. Ltd. (R-1 of this Petition).

6. The Interim Orders in respect of R-5 and R-1 have already been pronounced and at this stage no interference is required.

There should not be any duplicity of proceedings or duplicity of judgments already pronounced. R-1 and R-5 are therefore, directed to adhere with the directions already given by the aforesaid orders of CLB, Mumbai. The Respondents are directed to file their reply on or before 10.02.2017 and thereafter a rejoinder, if any on or before 24.02.17. Thereafter, the matter is enlisted for hearing on **02.03.2017**.

Dated: 17th January, 2017

| Sd/-
M. K. SHRAWAT
Member (Judicial)